

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6259/2021

This the 09th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Parshotam Kumar

.....Applicant

(Advocate:- Mr. Rahil Raja-Not Present)

Versus

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.61/6259/2021) arises out of SWP No. 2150/2018, wherein relief is claimed against J&K State Forest Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K State Forest Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun